NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP No. 44/241/NCLT/AHM/2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET THE BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>28.04.2017</u>

Name of the Company:

Amitbhai H Modi

V/s.

Aishwarya Lifestyle Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 241 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. Jaimin R. Dave

Advocate

Petitionen

2. Rashesh S. Sanjanwala Sr. Advocate Petitioner

3. ARTUN R. CHETH

Holvocerte & Caticitox

Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Mr. Jaimin Dave present for Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondents no. 1, 2, 3 and 5. None present for other Respondents.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent no.2 and 3.

Heard Both sides.

Considering the averments in the petition.

Petition is admitted.

Learned Counsel for Respondents made a statement to the effect that pursuant to the resolution dated 30.03.2015 the company is not going to have any further limits other than the existing limits without the leave of this Tribunal. The said statement is recorded. Respondents shall file their reply within four weeks serving a copy in advance to the petitioner and petitioner shall file rejoinder within two weeks after serving a copy in advance to the Respondents

List the matter on 10.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 28th day of April, 2017.